

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1880
TO BE ANSWERED ON 30.07.2018**

LINKING FINE WITH INFLATION UNDER SOCIAL SECURITY LAWS

1880. DR. K. GOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government will be empowered to align pecuniary penalty with retail inflation of violations by employers under social security laws;**
- (b) if so, the details thereof;**
- (c) whether it is also true that the draft labour code on social security 2018 provides concept of community service order to reform offenders; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): Pursuant to recommendations of the Second National Commission on Labour; the Ministry has prepared a revised draft of Labour Code on Social Security, 2018 by simplifying, amalgamating and rationalizing the relevant provisions of the existing 15 Central Labour Laws and uploaded the same on the Ministry's web-site on 1st March, 2018, for information of all the stakeholders, and also inviting suggestions/comments/inputs from Employers' Organisations, Central Trade Unions recognized by the Central Government and the State Governments.

The draft of the said Code inter alia, provides revision of fines with change in Consumer Price Index and the Community Service Order. At present, the said draft Code is at pre-legislative consultative stage.
